

SHRI SAMAR GUHA (Contai): Sir, my half-an-hour discussion is to be raised this evening. (Interruptions)

MR SPEAKER At 5 o'clock we will have it Do not worry about it Even if it is swallowed up by this discussion, it will be postponed to the next day Do not worry about it

SHRI SURENDRA MOHANTY (Kendrapara): Sir, I am grateful to you for having allowed me to raise the matter—

MR SPEAKER I was very sorry. You were angry But I was not aware of it I am sorry I have allowed you today

13 02 hrs

PRESIDENTIAL AND VICE-PRESIDENTIAL ELECTIONS (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

SHRI S A KADER (Bombay-Central-South) I beg to move

"That this House do further extend up to the last day of the second week of the next session, the time for the presentation of the Report of the Joint Committee on the Bill to amend the Presidential and Vice-Presidential Elections Act, 1952"

MR. SPEAKER The question is

SHRI SEZHIYAN (Kumbakonam): What is the reason for extending it?

MR SPEAKER I am putting the question The question is:

"That this House do further extend up to the last day of the second week of the next session, the time for the presentation of the Report of the Joint Committee on the Bill to amend the Presidential and Vice-Presidential Elections Act, 1952."

The motion was adopted

13 03 hrs.

MATTERS UNDER RULE 377

(i) RE DELIMITATION OF CONSTITUENCIES IN ORISSA BEFORE 2ND TERM ELECTIONS

MR. SPEAKER. Now, Shri Mohanty. I saw your motion yesterday. I allow you today

SHRI SURENDRA MOHANTY I am grateful to you for having allowed me to raise the matter on the floor of the House The House will recollect that Orissa is at present under President's rule, and the mid-term election is to be held to constitute a new Legislative Assembly What is agitating the public mind in Orissa is whether the election will be held after delimitation of the constituencies as required in article 82 of the Constitution, and whether the election will be held after the revised electoral rolls or without them

We made a query to the Election Commission, and the Election Commission has written—I quote:

"It is for the Government of India and Parliament to decide when President's rule will be rescinded or terminated."

In that context, I would beg of the Government to let the people know whether they are going to have the election without delimitation or with delimitation According to the Constitution, there can be no choice left. There has to be delimitation before the elections are held Therefore, may I request the Government, through you, to make a statement on this subject and to dispel the misgivings in the public mind which have been caused due to speculations in the press?

SHRI SHYAMNANDAN MISHRA (Begusarai): One point of constitutional importance arises out of this How could the Election Commission write to them to this effect? The Election Commission must be con-

[Shri Shyamnandan Mishra]

versant with the Constitutional provisions in this regard. How is it that the Election Commission told them that it is for the Government or the Parliament to do that? The Parliament or the Government have no choice in this matter. The delimitation has to be completed.

(ii) SHORTAGE OF KEROSENE OIL IN NORTH BIHAR

श्री जगन्नाथ मिश्र (मधुवनी) : अध्यक्ष महोदय, बिहार एक पिछड़ा हुआ प्रदेश है, जहां विभिन्न प्रकार की समस्याएँ हैं। खाद्य समस्या ने वहाँ एक विकट रूप धारण कर लिया है और खासकर उत्तर बिहार की हालत तो और भी दयनीय हो चुकी है। इन अभावों के बीच में एक नया अभाव और पैदा हो गया है, जिस के कारण लोग बहुत परेशान हैं, और वह है मिट्टी के तेल का अभाव।

गर्मी के मौसम में उस क्षेत्र में मच्छर का उपद्रव विशेष रूप से बढ़ जाता है, जिस में लोग रोगग्रस्त हो जाते हैं। वहाँ की जल-वायु का ऐसा असर है कि और भी बीमारियाँ इस मौसम में उत्पन्न हो जाती हैं। वहाँ देहात में बिजली की भी आपूर्ति नहीं की गई है—और अगर हुई भी है, तो वह नाम-मात्र की है। इस स्थिति में लोगों को भोजन पकाने के लिए, रोगनी के लिए और बीमारियों की दवा-दारू देने के लिए मिट्टी के तेल की आवश्यकता है। जब मैं अपने क्षेत्र में गया, तो मिट्टी के तेल की कमी से उत्पन्न होने वाली स्थिति मैंने स्वयं देखी। मैं उस से इतना प्रभावित हुआ कि मैंने इस बारे में इंडियन फ़ायल फ़ायरपोरेशन के डिस्ट्रिक्ट मैनेजर से सम्पर्क स्थापित किया। उन से जो संक्षिप्त जवाब मिला है, उस को मैं यहाँ पढ़

कर सुनाना चाहता हूँ, ताकि आप को और इस सदन को स्थिति की पूरी जानकारी हो जाये।

"We are in receipt of your letter dated 6th April, 1973 in respect of kerosene availability at Ghoghardiha. Recently there has been some scarcity of kerosene due to less availability of the same ex our Garhara depot. For your information we may advise you that Garhara in turn gets kerosene from Calcutta but it does not get full supplies due to either less availability at Calcutta or the shortage of T/Ws. In view of above it some times becomes very difficult for us to keep the above mentioned area fully fed. However within the availability we are trying to ensure that as much kerosene as is possible is sent to the above area."

जब यह स्पष्ट है कि वहाँ मिट्टी के तेल का अभाव है, तो मैं दरखवास्त करूँगा कि सम्बन्धित मंत्री इस बारे में वक्तव्य दें।

(iii) Re MOTION PASSED BY FOURTH LOK SABHA ON THE TWELFTH REPORT OF THE COMMITTEE OF PRIVILEGES

श्री मधु लिम्पये (बांका) : अध्यक्ष महोदय, पुराने सदस्यों को याद होगा कि चौथी लोक सभा के आखिरी सत्र में 2 दिसम्बर, 1970 को विशेषाधिकार समिति की रिपोर्ट पर मैं ने एक प्रस्ताव सदन के सामने रखा था। वह प्रस्ताव इस प्रकार था :

"That this House having considered the Twelfth Report of the Committee of Privileges presented to the House on the 24th November, 1970, in which Shri S. C.